

IN THE INCOME TAX APPELLATE TRIBUNAL "D" BENCH : KOLKATA

[Before Hon'ble Sri N.V.Vasudevan, JM & Shri Waseem Ahmed, AM]

I.T.A No. 1167/Kol/2014

Assessment Year : 2009-10

Inland Merchandise Pvt. Ltd.
Kolkata
[PAN : AABCI 9882 N]
(Appellant)

-vs.-

C.I.T., Kol-III,
Kolkata
(Respondent)

For the Appellant : Shri Miraj Shah, AR

For the Respondent : Shri Niraj Kumar, CIT(DR)

Date of Hearing : 19.04.2017.

Date of Pronouncement : 19.04.2017.

ORDER

Per N.V.Vasudevan, JM

This is an appeal by the Assessee against the order dated 13.03.2014 of CIT, Kolkata-III, Kolkata passed u/s 263 of the Act relating to AY 2009-10.

2. The assessee has filed an application dated nil requesting for the withdrawal of appeal. The ld. DR did not raise any objection. We permit the assessee to withdraw this appeal.

3. In the result, the appeal is dismissed as withdrawn.

Order pronounced in the Court on 19.04.2017.

Sd/-
[Waseem Ahmed]
Accountant Member

Sd/-
[N.V.Vasudevan]
Judicial Member

Dated : 19.04.2017.

[RG PS]

Copy of the order forwarded to:

- 1.Inland Merchandise Pvt. Ltd., C/o D.J.Shah & Co, Kalyan Bhavan, 2 Elgin Road, Kolkata-700020.
2. C.I.T.-III, Kolkata. .
- 3..CIT(DR), Kolkata Benches, Kolkata.

True copy

By Order

Asstt.Registrar, ITAT, Kolkata Benches